

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**


**FAO No. 325 of 2018**

National Insurance Company Limited ..... Appellants  
V/s  
Abhijeet Chaudhary and others ..... Respondents

**4. Mr. Rajinder Gupta, Proprietor, Shivam Travels, SCO No. 80-81,  
Opp. Old Passport Office, Sector 34-A, Chandigarh,  
160034. (Owner of Car No. CH 02-AA-3187).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **22.04.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 8<sup>th</sup> March of 2021.

  
Superintendent (Judl.),  
For Registrar (Judicial)

  
Registrar